

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) As per the Advance estimate of National Income, 2011-12 released by Central Statistics Office (CSO) on February 7, 2012, the per capita income in nominal terms is estimated to be Rs. 60,972 in 2011-12. The per capita income in real terms (at 2004-05 prices) is estimated at Rs. 38,005.

(c) The estimates in nominal terms include both real income as well as inflation component.

Filling up of backlog vacancies

678. SHRI AMBETH RAJAN: Will the Minister of FINANCE be pleased to state:

(a) whether provision inserted *vide* the 81st Amendment to the Constitution is being followed in the Ministry for all groups *i.e.* Group A to Group D;

(b) whether backlog vacancies are notified and filled up every year;

(c) the reasons, if any, for not following the procedure; and

(d) the details of backlog vacancies filled during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (d) The information is being collected and will be laid on the Table of the House.

Merger of Grade IV with Grade III in IIS

679. SHRI PRAMOD KUREEL: Will the Minister of FINANCE be pleased to state:

(a) whether the Ministry accepted the recommendation No. 7.22.4 of the Sixth Central Pay Commission *i.e.*, merger of Grade IV with Grade III of Indian Information Service, Group-B, effective from 1 January, 2006;

(b) if so, whether the Ministry issued any suitable order to facilitate the cadre controlling authority *i.e.*, Ministry of I and B to give the financial benefit of merger to the incumbents;

(c) whether the Ministry received any proposal for an order to award merger benefits to incumbents with regard to the aforesaid recommendations from the Ministry of I and B; and

(d) if so, when the proposal was received by the Ministry and what was the disposal decision?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) Orders relating to merger of Senior Grade of IIS Group B and Junior Grade of IIS Group 'B' were issued by Ministry of Information and Broadcasting *vide* Order No. 84/2009-IIS dated 23rd September, 2009. These orders have since been superseded *vide* Ministry of Information and Broadcasting Order No. 19/2011-IIS dated 1st April, 2011.

(c) and (d) A proposal from the Ministry of Information and Broadcasting relating to grant of higher grade pay of Rs. 4600/- to Jr. Grade Officers of IIS Group 'B' who were in the pre-revised scale of Rs. 5500-9000/- was received in the Ministry of Finance on 4th August, 2010. The same was considered but not agreed to as it was not in consonance with the provisions of Ministry of Finance OM No. 1/1/2008-IC dated 13th November, 2009.

Transfer of profits from oil PSUs

680. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of FINANCE be pleased to state:

(a) whether Government has transferred the profit and tax payers' money from oil PSUs such as ONGC, GAIL and Oil India, to other loss-making oil companies without the consent of minority shareholders;

(b) if so, the details thereof and the reasons therefor; and

(c) whether the action of Government could be constructed as being violative of minority shareholder rights?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) No, Sir. While the Government directs the Upstream companies such as ONGC, OIL and GAIL to offer discount to Public Sector Oil Marketing Companies on sale of crude produced from nominated fields, no part of profits/tax payer's money is transferred from Upstream Companies to the Oil Marketing Companies.

(b) Does not arise.

(c) Does not arise.

Disinvestment of PSUs

†681. SHRI RUDRA NARAYAN PANY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that in the meeting of Cabinet Committee held recently a decision of capital disinvestment from public sector undertakings has been taken in principle;

(b) if so, the details thereof; and

(c) the proposed utilisation of the proceeds obtained through such disinvestment?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) On 01.03.2012, the Cabinet Committee on Economic Affairs decided to enable Department of Disinvestment to respond to buy-back proposals of Central Public Sector Enterprises (CPSEs) as well as sale of shares of one CPSE to another CPSE.

†Original notice of the question was received in Hindi.